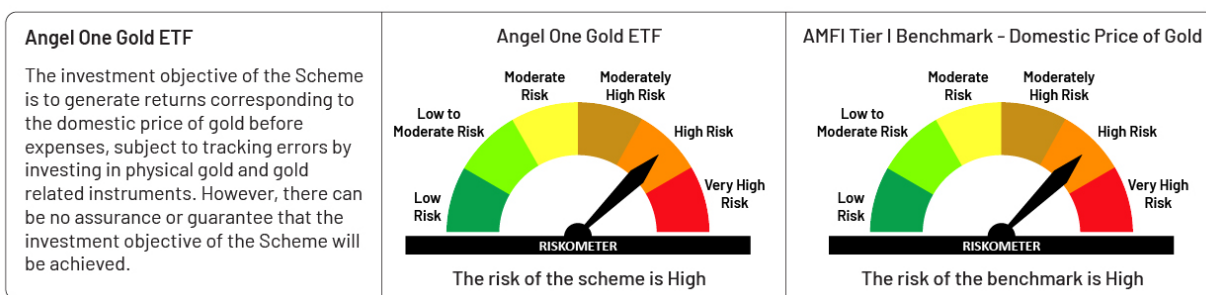


SCHEME INFORMATION DOCUMENT

CONTINUOUS OFFER FOR UNITS AT NAV BASED PRICES

Name of Mutual Fund	:	ANGEL ONE MUTUAL FUND
Name of Asset Management Company	:	ANGEL ONE ASSET MANAGEMENT COMPANY LIMITED CIN:U66301MH2023PLC402297
Address of AMC	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Website of AMC	:	www.angelonemf.com
Name of Trustee Company	:	ANGEL ONE TRUSTEE LIMITED CIN : U64300MH2023PLC403520
Address of Trustee Company	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Name of the Scheme	:	ANGEL ONE GOLD ETF (NSE scrip code : AONEGOLD)
Category of Scheme	:	Gold ETF
Scheme Code	:	AOMF/O/O/GET/25/07/0006

Continuous Offer for Units at Intra-Day NAV based prices.



Investors are advised to refer to the Statement of Additional Information (SAI) for details of Angel One Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and other general information on www.angelonemf.com.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (hereinafter referred to as “**SEBI (MF) Regulations**”) as amended till date and circulars issued thereunder filed with SEBI. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated **September 10, 2025**.

Disclaimer clause of NSE:

As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/5865 dated July 07, 2025 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

HIGHLIGHTS / SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Benchmark (TRI)	Domestic price of gold. The investments would be in physical gold and gold related instruments as per the investment objective of the Scheme. Thus, the aforesaid benchmark is such that it is most suited for comparing performance of the Scheme. The Trustee reserves right to change benchmark in future for measuring performance of the Scheme subject to SEBI MF Regulations and circulars issued by SEBI from time to time.
II.	Plans and Options Plans/Options and sub options under the Scheme	The Scheme does not offer any Plan / Option.
III.	Load Structure	Entry Load : Not Applicable Exit Load : Nil The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.
IV.	Minimum Application Amount / Switch in	Directly with the Fund The facility of creating units in Creation Unit Size is available to the Authorised Participants/ Market Makers (whose names are available on our website www.angelonemf.com) and Large Investors. However, in case of Large Investors, the execution value shall be greater than Rs. 25 crores or such other amount as may be specified by SEBI from time to time (except for schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961 till February 28, 2026 or as specified in the Regulations from time to time). The limit of Rs. 25 crores shall not be applicable to Market Makers. Minimum number of Units (Creation Units) – 10,80,000 units & in multiples thereafter. On the Exchange

		The minimum number of Units that can be bought by the Investors on the Exchange is 1 (one) Unit and in multiples thereafter.
V.	Minimum Additional Purchase Amount	Not Applicable
VI.	Minimum Redemption/ Switch out amount	Directly with Fund The facility of redeeming units in Creation Unit Size is available to the Authorised Participants/ Market Makers (whose names are available on our website www.angelonemf.com) and Large Investors. However, in case of Large Investors, the execution value shall be greater than Rs. 25 crores or such other amount as may be specified by SEBI from time to time (except for schemes managed by Employee Provident Fund Organisation (EPFO), India and Recognized Provident Funds, Approved Gratuity Funds and Approved Superannuation Funds under Income Tax Act, 1961, till February 28, 2026 or as specified in the Regulations from time to time). The limit of Rs. 25 crores shall not be applicable to Market Makers. Investors can directly approach the AMC for Redemption of units of the Scheme, for transaction up to Rs. 25 crores (or such other amount as may be specified by SEBI from time to time) without any Exit Load, in case of the following scenarios: (i) Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or (ii) No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or (iii) Total bid size on the exchange is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days. In case of the above scenarios, applications received from Investors for Redemption up to 3.00 p.m. on any trading day, shall be processed by the AMC at the closing NAV of the day of receipt of application within the above cut-off time. Such instances shall be tracked by the AMC on an ongoing basis and in case any of the above mentioned scenario arises, the same shall be disclosed on the website of the Mutual Fund (viz. www.angelonemf.com). On the Exchange The Units of the Scheme can be sold in round lot of 1 Unit and multiples thereafter.
VII.	Tracking Error	The Tracking Error based on past one year rolling data, shall be disclosed on a daily basis, on the websites of the AMC and AMFI.

		In case the Scheme has been in existence for a period of less than one year, the annualized Tracking Error shall be calculated based on available data.														
		Regular Plan – Not Applicable		Direct Plan – Not Applicable												
VIII.	Tracking Difference	Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception.														
		Regular Plan – Not Applicable		Direct Plan – Not Applicable												
IX.	Computation Of NAV	NAV of Units under the Scheme shall be calculated as shown below : NAV (Rs.) = <table><tr><td>Market or Fair Value of Scheme's investments</td><td>+</td><td>Current Assets</td><td>-</td><td>Current Liabilities and Provisions</td></tr></table> No. of Units outstanding under the Scheme Detailed disclosure on computation of NAV is provided on the website of the AMC (https://angelonemf.com/downloads).				Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions						
Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions												
X.	Asset Allocation	This Scheme tracks the domestic price of gold. Under normal circumstances, the asset allocation under the Scheme will be as follows: <table><tr><th rowspan="2">Instruments</th><th colspan="2">Indicative asset allocation (% of total assets)</th></tr><tr><th>Minimum</th><th>Maximum</th></tr><tr><td>Physical gold and gold related instruments as may be specified by SEBI*</td><td>95</td><td>100</td></tr><tr><td>Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes</td><td>0</td><td>5</td></tr></table>				Instruments	Indicative asset allocation (% of total assets)		Minimum	Maximum	Physical gold and gold related instruments as may be specified by SEBI*	95	100	Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes	0	5
Instruments	Indicative asset allocation (% of total assets)															
	Minimum	Maximum														
Physical gold and gold related instruments as may be specified by SEBI*	95	100														
Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes	0	5														

		*As per provision no. 3.2.1 of SEBI Master Circular on Mutual Funds dated June 27, 2024, gold related instruments are such instruments having gold as underlying including but not limited to Gold Monetisation Scheme (GMS), 2015, Exchange Traded Commodity Derivatives (ETCDs) and other such instruments as specified by SEBI and applicable from time to time. The cumulative exposure to gold related instruments i.e. GMS and ETCD having gold as the underlying shall not exceed 50% of net asset value of the Scheme. However, within the 50% limit, the investment limit for GMS as part of gold related instrument shall not exceed 20% of net asset value of the Scheme. The unutilized portion of the limit for GMS can be utilized for ETCD having gold as the underlying. Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days. The Scheme may invest upto 5% net assets in money market / liquid schemes without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management company or in schemes under the management of any other AMC shall not exceed 5% of the NAV of the Mutual Fund in accordance with Clause 4 of Seventh Schedule of SEBI MF Regulations. A portion of the net assets may be invested in Money Market Instruments permitted by SEBI / RBI to meet the liquidity requirements of the Scheme and/ or for meeting margin money requirement. It may be noted that the margin placed for taking exposure to ETCDs are generally lower than the ETCD exposure limit considered for the purposes of monitoring investment limits and therefore, the residual cash (i.e. ETCD exposure less placement of margin towards participation in ETCDs) are placed in cash and cash equivalents in the interest of investors. The said placement in cash and cash equivalents shall not be considered as part of the limit of 0% to 5% allocated towards Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market / liquid schemes (as indicated in the above asset allocation table). The Fund Manager would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error. Under normal circumstances, the AMC shall endeavor that the Tracking Error of the Scheme shall not exceed 2% per annum. There can be no assurance or guarantee that the
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	Scheme will achieve any particular level of Tracking Error relative to performance of the Underlying Index. The cumulative gross exposure through gold and gold related instruments, Derivatives, Money Market Instruments, reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes and other permitted securities/assets shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of the SEBI Master Circular dated June 27, 2024. As per paragraph 12.25 of the SEBI Master Circular dated June 27, 2024, cash and Cash Equivalents having residual maturity of less than 91 days shall not be considered for the purpose of calculating gross exposure limit. SEBI has vide its letter dated November 03, 2021 clarified that Cash Equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities. Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars) <table><tr><th>Sr. No.</th><th>Type of Instrument</th><th>Percentage of exposure</th><th>Circular reference</th></tr><tr><td>1.</td><td>Mutual Fund schemes</td><td>Upto 5% of the net assets of all the schemes of the Mutual Fund.</td><td>Regulation 44(1), Seventh Schedule of the SEBI MF Regulations</td></tr></table> The Scheme does not intend to invest or engage in: • Equity securities and equity related instruments • Securitised Debt • Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs) • Fund of Fund schemes • Credit Default Swaps • Unlisted Debt Instruments • Debt Instruments with special features (AT1 and AT2 Bonds) • Debt Instruments with Structured Obligations / Credit Enhancements • Bespoke or complex debt products • Short selling of securities • Repo / Reverse Repo in corporate debt securities • Foreign Securities • Unrated instruments (except TREPS/ Government Securities/ T- Bills and other money market instruments)	Sr. No.	Type of Instrument	Percentage of exposure	Circular reference	1.	Mutual Fund schemes	Upto 5% of the net assets of all the schemes of the Mutual Fund.	Regulation 44(1), Seventh Schedule of the SEBI MF Regulations
Sr. No.	Type of Instrument	Percentage of exposure	Circular reference						
1.	Mutual Fund schemes	Upto 5% of the net assets of all the schemes of the Mutual Fund.	Regulation 44(1), Seventh Schedule of the SEBI MF Regulations						

		• Inter scheme transactions • Stock lending and borrowing Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines mentioned under clause 12.16 of the SEBI Master Circular dated June 27, 2024. The AMC shall not charge any investment management and advisory fees for parking of funds in such short term deposits of scheduled commercial banks for the scheme. Deployment of NFO proceeds In line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025, deployment of the funds garnered in the NFO shall be made within 30 (thirty) Business Days from the date of allotment of units. In an exceptional case, if the AMC is not able to deploy the funds in 30 Business Days, reasons in writing, including details of efforts taken to deploy the funds, shall be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay, may extend the timeline by 30 Business Days. In case the funds are not deployed as per the asset allocation mentioned above and as per the aforesaid mandated plus extended timelines, the AMC shall comply with the provisions mentioned in SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025.												
XI.	Fund manager details	Mr. Mehul Dama and Mr. Kewal Shah are the designated fund managers for the Scheme. <table><tr><th>Sr. No.</th><th>Name of Fund Manager</th><th>Managing since</th><th>Total experience (in years)</th></tr><tr><td>1.</td><td>Mr. Mehul Dama</td><td>September 05, 2025 (viz. inception of the Scheme)</td><td>Over 19 years</td></tr><tr><td>2.</td><td>Mr. Kewal Shah</td><td>September 05, 2025 (viz. inception of the Scheme)</td><td>Over 10 years</td></tr></table>	Sr. No.	Name of Fund Manager	Managing since	Total experience (in years)	1.	Mr. Mehul Dama	September 05, 2025 (viz. inception of the Scheme)	Over 19 years	2.	Mr. Kewal Shah	September 05, 2025 (viz. inception of the Scheme)	Over 10 years
Sr. No.	Name of Fund Manager	Managing since	Total experience (in years)											
1.	Mr. Mehul Dama	September 05, 2025 (viz. inception of the Scheme)	Over 19 years											
2.	Mr. Kewal Shah	September 05, 2025 (viz. inception of the Scheme)	Over 10 years											
XII.	Annual Scheme Recurring Expenses	The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations) of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund (viz. www.angelonemf.com/daily-ter).												

		For detailed disclosure, kindly refer SAI.
XIII.	Transaction charges and stamp duty	<u>Transaction charges</u> : No transaction charge shall be deducted from the Subscription amount for transactions / applications received through the distributors. <u>Stamp duty</u> : Pursuant to the notification no. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of the notification dated February 21, 2019 issued by the Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and Clause 10.1 of SEBI Master Circular dated May 19, 2023, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/ switch-in transactions to the unitholders would be reduced to that extent. Please refer to SAI for further details.

XIV.	Information available through weblink	Investors can refer to the link (https://cms.angelonemf.com/amc-cms/wp-content/uploads/formidable/8/Annexure-I-Angel-One-Gold-ETF.pdf) for the points mentioned below: • Liquidity/listing details • NAV disclosure • Applicable timelines for dispatch of redemption proceeds etc • Breakup of Annual Scheme Recurring expenses • Definitions • Applicable risk factors • Detailed disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents/ underlying fund in case of fund of funds • List of official points of acceptance - • Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations - • Investor services • Portfolio Disclosure • Detailed comparative table of the existing schemes of AMC - • Scheme performance – The Scheme is a new scheme and does not have any performance track record. • Periodic Disclosures • Any disclosure in terms of Consolidated Checklist on Standard Observations • Scheme specific disclosures (as per the prescribed format) • Scheme Factsheet
XV	How to Apply	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. www.angelonemf.com/downloads. Please refer to the SAI and application form for the instructions. Investors can also subscribe and redeem units through the website of the AMC viz. www.angelonemf.com and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, Official Points of Acceptance through MF Utility, through the electronic platform of CAMS and through the MF Central website. The facility of subscribing and redeeming units in Creation Unit Size is available to the Authorised Participants/ Market Makers and Large Investors. For detailed disclosure, kindly refer SAI.

XVI	Where can applications for subscription / redemption / switches be submitted	The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches MANDATORY QUOTING OF BANK MANDATE BY INVESTORS As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Angel One Mutual Fund : www.angelonemf.com/service-branches For detailed disclosure, kindly refer SAI
XVII	Specific attribute of the scheme (such as lock in/ duration in case of target maturity scheme/close ended schemes etc.) (as applicable)	Not applicable
XVIII	Special product/facility available during the NFO and on ongoing basis	The Scheme does not offer any Special Products or Special Facilities.
XIX	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.

The Scheme under this Scheme Information Document was approved by the Directors of the AMC on June 25, 2025 and by the Directors of the Trustee on June 26, 2025. The Trustee has ensured that Angel One Gold ETF approved by the Trustee is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.